

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

14

RP.45/93 in
OA.233/93

date of decision : 4-8-1993

Between

M.T. Krishna Murthy

: Petitioner

and

1. The Sr. Supdt. of Post Offices
Prakasam Division
Ongole

2. The Director of Postal Services
Vijayawada

3. P. Koteswara Rao
ED/BPM Substitute
Pellure B.O., a/w Valluru
Prakasam

: Respondents

Counsel for the petitioner

: S. Ramakrishna Rao
Advocate

Counsel for the respondents

: V. Bhimanna, SC for
Central Government

CORAM :

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)

Judgement

(as per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri S. Ramakrishna Rao, learned counsel for the petitioner and Sri V. Bhimanna, learned counsel for the respondents.

2. Order dated 23-3-1993 in OA.233/93 does not make any reference about the points which are referred to in this Review Petition. It is not unusual that some of the points

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final and final at the time of admission or final hearing. If they are not urged at the time of admission or final hearing, the same cannot be raised in order to contend that there is error apparent on the face of the record.

3. Hence, RP is dismissed. No costs.

P. T. Thiruvengadam

(P.T. Thiruvengadam)
Member (Admn)

V. Neeladri Rao
Vice-Chairman

Dated : August 4, 93
Dictated in Open Court

8/19/89
Deputy Registrar (J)

To

1. The Senior Superintendent of Post Offices, Prakasam Division, Ongole.
2. The Director of Postal Services, Vijayawada.
3. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT.Hyd.
4. One copy to Mr. V. Bhimanna, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.EIRUVENGADAM:M(A)

Dated: 4-8-1993

~~CRD~~ JUDGMENT:

~~M.A/R.A/C.R.N.S.~~ 45/93

in

O.A.No. 233/93

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

~~Dismissed~~ as withdrawn

Dismissed for default.

~~Rejected/Ordered~~

No order as to costs.

